

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 291 OF 2016**

**AND**

**APPEAL NO. 92 of 2017**

**Dated: 4<sup>th</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**NLC India Ltd. ..... Appellant(s)  
Vs  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Manu Seshadri  
Mr. Ishan Bisht for R.1  
  
Mr. S. Vallinayagam for R.2  
  
Ms. Pratiksha Mishra for R.8

**ORDER**

Learned counsel for respondent No.8 seeks four weeks time to file reply. She may file the same on or before 02.06.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 19.06.2017 after serving copy on the other side.

List these matters on **08.08.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**